

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application NO: 331 /2006.

This, the 6th day of March 2008.

HON'BLE MR. M. KANTHAIAH, MEMBER (J)

1. Narendra Kumar Tiwari aged about 52 years son of Shri Markandeo Tiwari presently working as UDC in the office of I.G., S.S.B. FTR, Kendriya Bhawan, Alignaj, Lucknow.
2. Prem Singh aged about 56 years son of late Surat Ram presently working as Driver in the office of Area Organiser SSB Palia, Kheri (West).
3. Amar Singh aged about 48 years, son of Shri Tulsi Ram presently working as Driver in the office of Area Organiser SSB Palia, Kheri (West).
4. Murat Singh aged about 59 years son of Shri Brikam Singh presently working as Peon in the Office of Area Organiser SSB Palia, Kheri (West).
5. Mast Ram aged about 48 years son of Sri Sant Ram presently working as Chowkidar in the office of Areas Organiser SSB Palia, Kheri (West).
6. G.K. Gupta aged about 53 years son of Sri Sasa Chand presently working as Steno in the Office of T.C., SSB, Sari.
7. Prem Singh aged about 58 years son of Shri Jundi Ram presently working as Peon in the office of Area Organiser SSB Palia Kheri (West)
8. Zumble Zangmbo aged about 42 years son of Shri Tsiring presently working as Chowkidar in the office of Areas Organiser SSB Palia, Kheri (West).
9. Sukh Bahadur Aged about 48 years son of Shri Krishan Bahadur presently working as Chowkidar in the officer of areas Organiser SSB Palia, Kheri (West).
10. Shobha Ram aged about 57 years son of Shri Dholi Ram presently working as peon in the office of Areas Organiser SSB Palia, Kheri (West)
11. Hari Ram aged about 39 years son of Shri Fanju Ram presently working as Chowkidar in the Office of Under SHQ, Gorakhur.
12. Nihal Singh aged about 57 years son of Shri Luman Singh presently working as Chowkidar in the office of Area Organiser SSB, Kheri (East).
13. D.C. Verma aged about 56 years son of Shri G.L. Verma presently working as U.D.C. in the office of Area Organiser SSB, Kheri (East).
14. Prem Nath aged about 40 years son of Late Laxman Das presently working as Safaiwala in the office of I.G., SSB, FTR, Lucknow.
15. Chaman Lal Gupta aged abut 48 years son of Shri U.S. Gupta presently working as Driver in the office of I.G., SSB, FTR, Lucknow.
16. Devesh Gupta aged about 31 years, son of Shri R.C. Gupta, presently working as U.D.C. in the Office of FHQ, Delhi.
17. Dharmendra Chetia aged about 31 years son of Shri N. Chetia presently working as peon in the office of I.G., SSB, FTR, Lucknow.

18. B.M. Pant aged about 57 years son of late H.B. Pant presently working as P.A., FTRL, SSB HQ, Lucknow.
19. A.S. Khatri aged about 32 years son of Sheri K.S. Khari presently working as U.D.C., FTRL, SSB HQ, Lucknow.
20. Tula Ram aged about 35 years son ofpresently working as Pharmacist, FHQ New Delhi-66.
21. Dara Singh aged about 36 years son of Sri Surta Singh presently working as Safaiwala, FTR, SSB, Lucknow.
22. Hira Ballabh Pargai aged about 55 years, son of Late D. Pargai, presently working as peon in the office of FTRL, SSB, Lucknow.
23. K.C. Paul aged about Adult, working as peon in the A.O. office Kheri (East).
24. M.S. Bhist, UDC, aged about 43 years, son of late Sri K.S. Bhist, presently posted in the office of DIG, Sector H, SSB Lakhimpur, Khire, U.P. (Amended as per orders in M.P. 2175/2007 dated 06.3.2008.)

Applicants.

By Advocate: Sri Praveen Kumar.

Versus

1. Union of India, through Secretary, Ministry of Home Affairs, Government of India, New Delhi.
2. Director General, Shashtra Seema Bal, East Block, 5 R.K. Puram, New Delhi.
3. Inspector General (Pers), Shashtra Seema Bal, East Block, 5 R.K. Puram, New Delhi.
4. Inspector General, Shashtra Seema Bal, FTR, Kendriya Bhawan, Aliganj, Lucknow.
5. Area Organiser, Shashtra Seema Bal, Palia, Kheri (West) U.P.
6. Area Organiser, Shashtra Seema Bal, Maharajganj.
7. Area Organiser, Shashtra Seema Bal, Lakhimpur Kheri (East).

Respondents.

By Advocate: Sri Rajendra Singh.

Order

By Hon'ble Mr. M. Kanthaiah, Member (J):

Heard both sides.

2. The applicants have filed original applicant to quash the impugned order dated 26.4.2006 under which, the respondents authorities rejected the claim of the applicant for grant of Ration Money Allowance on the ground that they have



not approached the Tribunal and no orders have been passed in their favour. By way of the said impugned order, they have also sought for recovery of Ration Money from some of the applicants against which the applicants have filed this original application. It is the case of the applicants that they have made representations covered under Annexure A-4 onwards in the year for grant of Ration Money and the same was allowed but by virtue of present impugned order, they stopped and also started recovery by way of impugned order on the ground that no directions have been issued by the Tribunal in favour of the applicant for allowing such claim.

3. The respondents have filed detailed counter affidavit denying the claim of the applicants stating that they are not entitled for such Ration Money, without any direction from the competent tribunal.

4. At this stage, the learned counsel for the applicant relied on the decision of CAT Chandigarh Bench, in O.A. 282/2004 dated 3.6.2004 Durga Dass and others versus Union of India and Others (Annexure 4) and also in O.A. 414/2004 dated 6th October 2004 between Gurcharan Kumar Gupta and others versus Union of India and Others on the file of this Tribunal and submits that if a direction is given to the respondents authorities for considering their claim for grant of Ration Money, based on such earlier decisions the purpose of O.A. would be served.

5. In view of the above circumstances, the respondents are directed to dispose of the claim of the applicants by treating this O.A. as their representation, basing on the decision of similarly situated employees covered under Annexure A-4 of Chandigarh Bench and CAT Lucknow Bench within a period of 3 months from the date of supply of copy of this order along with copy of the said judgment and copy of O.A.

6. With the above directions, O.A. is disposed of with no orders as to costs.

(M. Kanthaiah)

26.03.2008

Member (J)